

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

C.P No. 110/(MAH)/2013  
CA No.

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR  
MEMBER (J)

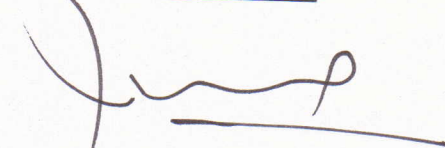

SHRI V. NALLASENAPATHY  
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 15.11.2016

NAME OF THE PARTIES: Mr. Darayus H. Chhapkhanwala  
V/s.  
M/s. Iris Energy Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956  
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
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1.	Ram Upadhyay	Advocate for M/s. MOC	
2.	MR. Z. T. ANONHARUTINA with MR. P. S. DAMODAR and MR. D. P. SHAIK i/b Kanga & Co	1 to 3 Advocates for Petn	

Order

CP No. 110/397-398/CLB/MB/MAH/2013

The parties having agreed to the points for consideration, they are hereby made as follows:

1. Whether R1 siphoned out around Rs.7 crores from R1 Company to the various bank accounts controlled by himself and his wife. And whether the objection raised by the Respondent side saying that whether Petitioners are consenting parties in relation to spending of Rs.7 crore alleged to have been siphoned out by R2 is true or not.
2. Whether the Kyronic Controls is used as vehicle to siphon the funds of the R1 by R2 to R4 as alleged by the Petitioners.
3. To what relief.

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List this matter for main hearing, in the meanwhile, the parties are directed to file written submissions basing on the points for consideration framed today.

List this matter for hearing on 14.12.2016

sd/-

**B.S.V. PRAKASHKUMAR**

Member (Judicial)

sd/-

**V. NALLASENAPATHY**

Member (Technical)